

NATIONAL COMPANY LAW APPELLATE TRIBUNAL, NEW DELHI

Company Appeal (AT) (Ins.) No. 606 of 2020

In the matter of:

Sepco Electric Power Construction Corporation.Appellant

Vs.

Sumit Binani & Ors.Respondents

Present

For Appellant: Mr. Abhinav Raghuvanshi, Advocate.

**For Respondents: Ms. Misha, Ms. Charu Bansal & Mr. Vaijayant Pallwal,
For R-1 & R-2.**

Ms. Sanskriti Sidana, For R-3.

ORDER
(Virtual Mode)

15.01.2021: Since this bench will not be available in the near future, this Tribunal deems it fit and proper to de-Part Heard the present Company Appeal (AT) (Ins.) No. 606 of 2020. It is made quite clear that the instant Company Appeal (AT) (Ins.) No. 606 of 2020 shall not be treated as 'Part Heard' any more.

The Office of the Registry is required to place the instant Company Appeal (AT) (Ins.) No. 606 of 2020 before the Hon'ble Acting Chairperson of the NCLAT and to obtain necessary orders so as to enable the matter to be posted before an appropriate Hon'ble Bench.

[Justice Venugopal M.]
Member (Judicial)

[Mr. Kanthi Narahari]
Member (Technical)

Sim/ Kam